(OPEN COURT)

# CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD

ALLAHABAD this the 20<sup>th</sup> day of December, 2013

# HON'BLE DR. MURTAZA ALI, MEMBER -J

## ORIGINAL APPLICATION NO. 1320 of 2005

Ramesh Chandra Pal, aged about 28 years, Son of Shri R.B. Pal Resident of Beniganj, Nai Basti, Allahabad.

.....Applicant

#### VERSUS

- Union of India through Secretary, Ministry of Communication (Department of Post), South Block, New Delhi.
- 2. The Post Master General, Office of the Post Master General, Head Post Office, Allahabad 211 001.

.....Respondents

Advocate for the applicant:

Shri R. Verma Shri N.K. Nair

Advocate for the Respondents:

Shri Saumitra Singh Shri R.K. Srivastava

### ORDER

Heard Shri R. Verma counsel for the applicant and Shri R.K. Srivastava counsel for the respondents.

2. Learned counsel for the applicant submitted that his grievance might be redressed, in case a direction is given to the respondent NO.2 to consider and decide the pending



representation dated 07.09.2005 (Annexure-A-1) of the applicant by a reasoned and speaking order within a specified period of time. This request was not opposed by the learned counsel for the respondents.

- 3. Having heard the parties' counsel, I hereby direct that the respondent NO.2 shall consider and decide the pending representation dated 07.09.2005 (Annexure-A-1) of the applicant by a reasoned and speaking order within a period of three months from the date of receipt of copy of this order. Applicant is also directed to submit a copy of his representation along with certified copy of the order of the Tribunal to the Competent Authority.
- 4. With the above direction, the OA stands disposed of with no order as to costs.

Be it noted that I have not passed any order on the merit of the case.

Member-J

Manish/-